

श्री बड़े : आप डिसिप्लिन के लिए कहते हैं

अध्यक्ष महोदय : यहां आप कितना डिसिप्लिन दिखा रहे हैं ।

श्री बड़े : कहा गया कि रेलवे के कर्मचारी हमारे पास आते हैं तो रेलवे का डिसिप्लिन खत्म हो जाता है, श्रीर हम से कहा गया है कि हम डिसिप्लिन कायम रखने में सहयोग करें। लेकिन मैं कहना चाहता हूँ कि रेलवे कर्मचारी हमारे पास तभी आते हैं जब वे सब तरफ से निराश हो जाते हैं। क्या उन के कहने का मतलब यह है कि प्रजातंत्र राज में किसी कर्मचारी को एम्पो० के पास न आना चाहिए ।

अध्यक्ष महोदय : उन्होंने तो आप से अपील की है ।

Shri Shahnawaz Khan: With these few remarks, I once again say that I am grateful to the hon. Members who have taken part in this debate.

Mr. Speaker: There are no cut motions. I shall put the question.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of the following demands entered in the second column thereof—

Demands Nos. 4 to 10, 12, 15, 16 and 18."

The motion was adopted.

13:50 hrs.

APPROPRIATION (RAILWAYS) NO.
2 BLL*, 1964

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): On behalf of Shri Dasappa, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1963-64 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1963-64 for the purposes of Railways."

The motion was adopted.

Shri Shahnawaz Khan: I introduce the Bill.

Shri Shahnawaz Khan: On behalf of Shri Dasappa, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1963-64 for the purpose of Railways, be taken into consideration."

Mr. Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1963-64 for the purpose of Railways, be taken into consideration."

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†Introduced/moved with the recommendation of the President.

Shri U. M. Trivedi (Mandsaur): Sir, I take this opportunity of only reminding the Ministry that it is true that excess demands or supplementary demands have to be made and passed because these are the things which have been already incurred or are likely to be incurred, but one patent fact remains, namely, that even up to date, we are not able to check corruption which is particularly injuring the whole administration and causing the railway travel unsafe. The safety of the railway travel is the most essential feature of our railway administration but unfortunately, during recent days, it has so happened that wherever new constructions of new bridges have been carried out, particularly on those sections where doubling of lines has taken place, there all the bridges which have been recently constructed have been reported to have cracked, so much so that between Godhra and Ratlam, all the three new bridges that have been constructed have been reported to have breached, with the net result that the speed of the Frontier Mail which, in the pre-doubling days, was such that it could cover the distance within three hours, now, after doubling, it has become four hours. The old bridges constructed about 80 years ago are still capable of withstanding the strain, while the new bridges are not. Why does it happen? It is so because stealing of cement and girders has taken place on a large scale, and proper materials have not been used.

I therefore wish to say that very great attention must be paid, wherever this new construction is going on, to see that this sort of corruption and corruption by officers, connived at with the help of the constructors, is checked.

Shri Ranga (Chittoor): I would like to say a few words. Quite a lot of scrap material is to be found on the railways as they are being constructed and also when they are under repairs. Though they may not be able to give us information now, I would like

the Government to collect the information and place it on the Table of the House some time, showing what steps they have taken in order to collect all this scrap material that they find in excess from time to time after the construction work is over, and how they dispose of it.

Secondly, I reinforce the remarks made by my hon. friend Shri U. M. Trivedi in regard to corruption. I also agree with what the hon. Member said about the construction work that is going on now.

Then there is the question of zones hanging fire for a long time. The answer that is given now and earlier is rather very bureaucratic. I am not surprised, because that is the way they have been answering. At the same time, in their own good time they see it fit to create a new zone. It is a high time that a new zone was created for the middle area in the south and I hope Government would soon come to a decision about it.

Accidents are increasing. He says he also deploras it. I accept the sincerity with which they deplore these accidents. Bpt how is it that more and more accidents are taking place now than in the past? To this question, the Government has not been able to give any satisfactory answer. They had a committee also. The committee made certain recommendations. Two points have again and again been raised by us, that there should be over-bridges and sub-ways. Even where there is some kind of sub-way about which we have given them information, they have not been able to take any helpful decision. They are not trying to utilise the sub-ways for the benefit of the general public. They simply would allow it to remain there merely for the purpose of water flowing right through. I want them to reconsider their attitude in regard to this matter. Wher-

ever there are already subways, they should be made use of and approach roads should be built at the cost of the railways, so that some contribution can be made towards minimising these accidents.

About facilities to third-class passengers, my hon. friend, Shri Reddy, made a strong point during the debate on the railway budget. We would like them to give some urgent consideration to that particular matter. So little is being done about it.

Running of shuttle trains is the most important thing on all those sections of the railways where there is too much overcrowding and too much of traffic.

Catering is still as bad as ever. In fact, it was that that has induced me to rise in my seat today, because the other day I was going down to the south and by the time I reached Madras, I got diarrhoea. I have not been able to get over the effects of it even now and I had to go through any amount of trouble and medical treatment also. That is the sort of stuff that they have been supplying us. So many other people are suffering but they do not have a chance of raising their voice here because they are not here.

Mr. Speaker: They will know it by now and they will write to the hon. Member . . .

Shri S. M. Banerjee (Kanpur): Maybe it was due to over-eating.

Mr. Speaker: An hon. Member behind says that this may be the result of over-eating!

Shri Ranga: He has got the privilege of saying that but I can only tell you that it was due to the sort of stuff supplied to us.

There is the question of improvement of stations. I brought to their notice the bad condition in which the most important station in my own

constituency finds itself to be, that is, Chittoor. They have given the usual bureaucratic reply. They do not even give any consideration to it. They have written to the General Manager or somebody there, who gave them the reply, which they simply passed on to me for whatever it is worth. If that is the responsible or irresponsible manner in which the railway administration is functioning, if that is to be the evidence of their sense of responsibility as well as response to the suggestion made by me after all these years of experience in this House and with this Ministry, one can easily understand how efficient, how sensible, how responsive and how democratic this administration has come to be.

Shri Shahnawaz Khan: Sir, regarding corruption, there can be no two opinions. In the railway ministry, we are endeavouring as much as it is humanly possible, consistent with the evidence that is available, to do everything possible to check corruption. If we receive the co-operation of hon. Members, our task will be made much easier.

16 hrs.

Regarding the running of trains over unsafe bridges at various places, I can assure the hon. Member and the House that no train will be allowed to cross any bridge which is considered unsafe. We make pretty sure that the bridges are safe to run.

Mr. Speaker: What about that diarrhoea?

Shri Shahnawaz Khan: I admit there is room for improvement in catering. We are seized of the views of the hon. Members, and we are taking steps to improve railway catering.

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of

[Mr. Speaker]

India for the service of the financial year 1963-64 for the purposes of Railways be taken into consideration."

The motion was adopted.

Mr. Speaker: Now we take the Bill clause by clause. The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Shahnawaz Khan: Sir I move.

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

16.02 hrs.

***DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1963-64**

Mr. Speaker: The House will now take up discussion and voting on the Demands for Supplementary Grants in respect of the Budget (General) for 1963-64. Does the Minister want to say something while introducing the Demands?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): No, Sir.

Mr. Speaker: I shall place the Demands before the House.

DEMAND No. 8—MINISTRY OF DEFENCE

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,18,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of Ministry of Defence".

DEMAND No. 12—SUPPLIES AND DISPOSALS

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 12,21,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Supplies and Disposals'."

DEMAND No. 14—MINISTRY OF EDUCATION

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 2,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of Ministry of Education".

DEMAND No. 15—EDUCATION

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 76,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of Education".

*Moved with the recommendation of the President.